





Centre for Alternative Dispute Resolution RGNUL, Punjab in association with Shardul Amarchand Mangaldas (SAM) and Dr. PC Markanda Chair on ADR

3RD RGNUL NATIONAL NEGOTIATION COMPETITION 2023

3rd-5th November, 2023







Organizer





CADR-RGNUL

Principle Knowledge Partner



Shardul Amarchand Mangaldas

Expert Partner

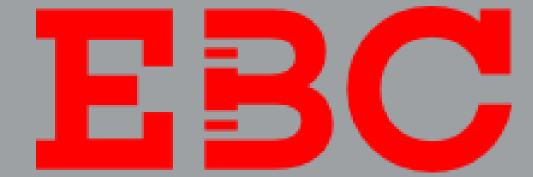
Dr PC Markanda
Chair on ADR

Chief Advisory
Partner



Jutice KP Bhandari Foundation, Chandigarh

Knowledge Partner



Eastern Book
Company

Media Partner



SCCOnline

ABOUT RGNUL



Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, thereby fulfilling the need for a Centre of Excellence in Legal Education in the modern era of globalization liberalization.

ABOUT CADR, RGNUL CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION



The Center for Alternative Dispute Resolution (CADR) was established in 2019, to promote students' and researchers' interest in Alternative Dispute Resolution methods like Arbitration, Negotiation, Mediation, and Conciliation. The Centre strives to organize stimulating discourse relevant to, not only the Academia but also the professional world and thus adds to the literature of ADR. In pursuance of its objectives, CADR has initiated various novel Competitions, Workshops, Lecture Series etc. in collaboration with valued partners in the professional and academic world.

ABOUT SAM CO.



Shardul Amarchand Mangaldas & Co (SAM), is one of India's leading law firms rated by International Organisations, Law Directories and Professional Journals.

As a full service law firm, Shardul Amarchand Mangaldas and Co. is renowned in the business community for its ability to enable business, its innovative solutions, responsiveness and collaboration with its clients. The firm has over 700 lawyers, including over 150 Partners, offering legal services through their offices in New Delhi, Mumbai, Gurugram, Ahmedabad, Kolkata, Bengaluru and Chennai.

They offer solutions in the field of mergers & acquisitions, tax, competition law, dispute resolution & arbitration, regulatory litigation, capital markets and private equity practices.

Further, SAM & Co. is an exclusive member firm of Lex Mundi in India.

ABOUT DR. P.C. MARKANDA CHAIR

Late Advocate Dr. P.C. Markanda was one of the leading arbitration lawyers in India. He was popularly known as the **Father of Indian Arbitration**. To carry forward his legacy and vision, RGNUL has set up Dr. P.C. Markanda Chair on ADR.

The objective of the Chair is to set up RGNUL as a hub of Arbitration and to render training and technical assistance by way of setting up training institutes for Arbitration and Mediation, to conduct meaningful research in the areas of ADR and provide consultancy by way of introducing legal start-ups and collaborations in the country and further it aims to impart basic education by way of initiating new degree, diploma and certificate courses by uplifting the core principles and ethics behind ADR.

ABOUT EBC



The EBC Group, which was founded in 1942, is the industry leader in legal publishing, with offices in several Indian cities and abroad. In the 1940s, two brothers, the late Shri C.L. Malik, and the late Shri P.L. Malik, together laid the foundation of EBC group. EBC has traditionally focused on publishing legal commentaries, student texts, law reports, and digests. Nowadays, EBC works in both print and electronic media. Supreme Court Cases (SCC), SC Yearly Digest and Complete Digest, SCC Online, EBC Webstore, EBC Student Books and Practitioner Commentaries, EBC Reader, SCC Online Blog, EBC Explorer, and Practical Lawyer magazine are the products of the EBC Group.

ABOUT SCC



The Supreme Court Cases, or SCC, is the law report that was started in 1969 and currently has over 400 volumes. With a wide audience and extensive circulation, it is the leading law report in India. The Supreme Court of India and other courts in India, along with all other standard works of the law, cite it 67% of the time. Other apex courts, including the House of Lords, the South African Constitutional Court, the VSSC, the Pakistan Supreme Court, the Bay Supreme Court, and Malaysian courts, also cite it. The entire legal community respects and recognises the standard of legal reporting set by the SCC.

ABOUT JUSTICE KP BHANDARI FOUNDATION



The JKPBF was founded by Mrs. Prabha Bhandari, Mr. Pradip Bhandari, and Ms. Varuna Bhandari Gugnani in 2017 in memory of the late Justice Kuldip Prakash Bhandari, who served as a judge on the Punjab and Haryana High Court, as the Advocate General for the State of Punjab, as the Chairman of the Punjab State Law Commission, and as a distinguished Senior Advocate on the Supreme Court of India. JKPBF is a trust dedicated to spreading knowledge, promoting education in institutions, awarding fellowships, instilling a sense of responsibility to serve society, and educating students and researchers about their role in "National Development." One of the most prestigious medals of excellence instituted at RGNUL is the Justice Kuldip Prakash Bhandari medal for constitutional law excellence.

PREVIOUS EDITIONS

1st Edition

The 1st RGNUL National Negotiation Competition, 2021 was conducted by CADR, RGNUL from 8th to 10th October, 2021 in an online format. Over three days, the competition witnessed participation from 34 registered teams across different law colleges across India. The propositions revolved around Aviation Law & Industry. Shardul Amarchand Mangaldas was the Chief Knowledge Partner, CAMP was the Supporting Partner, and Justice Kuldip Prakash Bhandari Foundation, Chandigarh was the Knowledge Partner for the competition, while SCC Online were Media Partners for the event.

2nd Edition

The 2nd RGNUL National Negotiation Competition, 2022, was conducted by the CADR, RGNUL and the Dr. P.C. Markanda Chair on ADR, RGNUL, Punjab, from 12th to 14th November, 2022 in physical mode. Over three days, the competition witnessed participation from 26 registered teams across different law schools pan-India. The proposition for the competition included extradition, expropriation, and nuclear tensions. The Competition was held in association with knowledge partners & sponsors - Shardul Amarchand Mangaldas, Justice Kuldip Prakash Bhandari, Indian Dispute Resolution Centre. The media partners were Live Law, Lawctopus, and Latest Laws. Our supporting partners were Young Negotiators Club (YNC) India, and Probono Club RGNUL.

FORMAT

The **3rd NegComp** will be held in an **in-person** mode, at the lushful campus of RGNUL in Patiala, Punjab. There shall be multiple preliminary rounds followed by quarter final rounds, semi-final rounds, and final round. The two member Negotiating Team will comprise of a client and a counsel who will mandatorily have to play both roles at least once during preliminary rounds.

Universities interested in sending more than one team are requested to express their intention by reaching out to the organizing committee.

The allocation of the second slot is contingent on the availability of the total number of slots available with the Centre. It should be noted that the allocation of slots to any university will be a decision made solely by CADR-RGNUL, and shall be final and binding.

ELIGIBILITY

Any student enrolled in Undergraduate or Postgraduate Law degree programme in any University recognised by the Bar Council of India as on 1st September 2023, is eligible to participate.

Each University must be represented by two students, i.e. one Client and one Counsel. The composition of the team will not be permitted to change once the same has been communicated to the Organising Committee.

REGISTRATION DETAILS

Universities/Colleges interested in sending their teams must provisionally intimate the Convenors or the Centre by emailing us at cadr@rgnul.ac.in by 10th October 2023.

Upon selection by the Organising Committee, an email confirming the slot of the university along with the final registration form and payment link will be sent to the concerned email ID (either of the registered ADR Centre or of the point of contact).

The teams must complete the payment of the registration fee within a period of 72 hours of the receipt of confirmation of provisional slot mail.

The Registration fee for the competition is INR 6500/-per team (exclusive of 18% GST) which is inclusive of the cost of food, accommodation, registration and other logistics.

Please note that this fee is non-refundable. Final registration of the team is subject to the successful payment of the registration fee within the stipulated time.

TENTATIVE SCHEDULE

10 OCT

LAST DATE FOR
PROVISIONAL REGISTRATION

22 OCT

LAST DATE FOR
FINAL REGISTRATION
& PAYMENT

26 OCT

LAST DATE TO SEEK
CLARIFICATIONS

31 OCT

LAST DATE TO SUBMIT NEGOTIATION PLANS

4 NOV

PRELIMINARY ROUNDS

20 OCT

RELEASE OF PROBLEMS

25 OCT

LIST OF SELECTED
UNIVERISITES

29 OCT

RELEASE OF CLARIFICATIONS

3 NOV

INAUGURAL CEREMONY

5 NOV

QUARTER FINALS,
SEMI-FINALS,
FINAL ROUNDS AND
VALEDICTORY CEREMONY

Contact Details

Patron-in-Chief

Prof. (Dr.) Anand Pawar Officiating Vice-Chancellor And Registrar

Faculty Co-ordinators

Dr. Gurmanpreet Kaur Dr. Wazida Rehman

Student Co-ordinators

Convenors

Mr. Jotsaroop Singh (+91 99588 54523)

Mr. Rachit Somani (+91 63760 06259)

Reach out to us at: cadr@rgnul.ac.in









